

#### FORM No. 4

# CENTRAL ADMINISTRATIVE TRIBUNAL JABALPUR BENCH JABALPUR

Contempt APPLICATION NO. 79 / 2004 (Indore)

APPLICANT (S) Sh. Anuj Pratap Singh Vs. Sh. Awani Valsa PONDENT (S)

ADVOCATE FOR APPLICANT (S) Self

ADVOCATE FOR RESPONDENT (S)

#### ORDER SHEET

Notes of the Registry

Order of the Tribunal

### 21.09.2004

Date of Presentation - 20.09.2004

Following defects not rectified by the counsel for the applicant.

- 1. Draft Charges not filed.
- 2. CCP is not in Paper Book form.

Registered as WA & listed for orders on

REG ISTRAR/

Notice Issued

W Stoley

## 27.09.2004

\*5. In the facts and circumstances of the case, the OA is partly allowed and the impugned orders dated 23.5.1996 (sic 23.5.1998) alongwith Annexure A-3 are quashed. The case is remanded back to the respondents to consider the case of the applicant in accordance with relevant rules and law and pass a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order MACH under intimation to the applicant. No costs.

We further find that in pursuance of this order of the Tribunal, the respondents have passed an order dated 15th July, 2004. Thus, they have already complied with the order of the Tribunal. Hence, there is no XXX willful disobedience on the part of the respondents. Accordingly, the CCP is liable to be dismissed. Hence, the CCP is dismissed.

(A.S. Sanghvi)

JM

(M.P. Singh)

· VC